

ITEM NO.58

COURT NO.14

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21079/2022

(Arising out of impugned final judgment and order dated 02-08-2022
in WPA No. 17452/2019 passed by the High Court At Calcutta)

VARDAN ASSOCIATES PVT. LTD.

PETITIONER(S)

VERSUS

ASSISTANT COMMISSIONER OF STATE TAX
CENTRAL SECTION & ORS.

RESPONDENT(S)

(IA No.177455/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

Date : 10-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. R. Balasubramanian, Sr. Adv.
Mr. Mehul Sharma, Adv.
Mr. Karunakar Mahalik, AOR
Mr. Manoranjan Mishra, Adv.
Mr. Sarbendra Kumar, Adv.
Mr. Rajeev Kumar Ranjan, Adv.
Mr. Manoj Kumar, Adv.
Mrs. Snehlata Mishra, Adv.

For Respondent(s)

Ms. Madhumita Bhattacharjee, AOR
Ms. Urmila Kar Purkayastha, Adv.
Mr. Anant, Adv.

Mr. Balbir Singh, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Rupender Sinhmar, Adv.
Mr. Shlok Chandra, Adv.
Mr. Shantnu Sharma, Adv.
Mr. Naman Tandon, Adv.

**UPON hearing the counsel, the Court made the following
O R D E R**

1. A letter for adjournment dated 4th July, 2023, has been moved by learned counsel for the respondent nos. 1 to 3 & 5 on the ground of personal difficulty.
2. Learned counsel for the respondents seek time to file counter affidavit. The same shall be filed within four weeks with a copy to the other side.
3. List thereafter.

**(POOJA SHARMA)
COURT MASTER (SH)**

**(NAND KISHOR)
COURT MASTER (NSH)**